

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE NINTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 279 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order dated. 19-02-2026, in WP.No. 16136 of 2023. on the file of the High Court.

Between:

1. Sri V.V.Naidu, S/o. Malakondiah Naidu, Aged 77 years.
2. Vaddineni Mahindra, S/o. V.V.Naidu, aged about 55 years Appellant No.1 and 2 Residing at. R/o.102, Nu Life Apartments, Opp. Chest Hospital, Sanjeevareddy Nagar, Hyderabad - 500 038

...APPELLANTS/WRIT PETITIONERS

AND

1. District Collector, Medchal-Malkagiri District, Telangana State.
2. Tahsildar, O/o Tahsildar, Medchal Tahsil, Medchal District.
3. Municipal Commissioner, Medchal Municipality, Medchal-Malkagiri District, Telangana State.
4. Smt. Indira Reddy, Resident of 1-6-202/8/12/14, Bapujinagar, Zamistanpur Road, Parsigutta, Hyderabad - 48 Rep by her husband P.Ram Reddy
5. Mrs.Ratna J.Lalwani, W/o.Mohan J.Lalwani, Aged about 70 yrs, R/o. 504 Innovation Apartments, Prederghast Road, Secunderabad - 500003

...RESPONDENTS/RESPONDENTS

Counsel for the Appellants: SRI PREM KUMAR POTHINA

**Counsel for the Respondent Nos.1 & 2: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent No.4: SRI B.MAHENDER REDDY

Counsel for the Respondent No.5: Ms. CHANDRA LEKHA FOR SRI M.RAMU

Counsel for the Respondent No.3: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.279 of 2026

Dated: 09.03.2026

Between:

Sri V.V.Naidu and another

...Appellants

and

District Collector,
Medchal-Malkajgiri District,
Telangana State,
and 4 others.

...Respondents

JUDGMENT:

Learned counsel Sri Prem Kumar Pothina appears for the appellants.

Sri Muralidhar Reddy Katram, learned Government for Revenue, appears for respondents No.1 and 2.

Learned counsel Sri B.Mahender Reddy appears for respondent No.4.

Learned counsel Ms. Chandra Lekha, representing learned counsel Sri M.Ramu, appears for respondent No.5.

2. The appellants, who are petitioners in W.P.No.16136 of 2023, are aggrieved by the order dated 19.02.2026 passed in the said pending writ petition, whereby the order of *status quo* earlier granted on 26.06.2023 was vacated by the learned writ court while also observing that any alienation made by respondents No.4 and 5 shall be subject to further orders of the Court. The appellants, being aggrieved by the said interim order, have preferred this appeal.

3. Learned counsel for the appellants submits that the issue as regards the subject property is covered by the common judgment of the erstwhile High Court of Andhra Pradesh in a batch of civil revision petitions, being C.R.P.No.9 of 1997 and batch dated 15.02.2001, challenge to which was subsequently dismissed by the Hon'ble Supreme Court in SLP (C) Nos.2566 to 2574 of 2002 on 08.01.2002. It is submitted that the learned writ court failed to consider that the land had been developed into a residential layout approved by the authorities and that the roads and open spaces have already been transferred to the Municipality through a registered gift settlement deed. Thereafter, the entries in the Dharani Portal were illegally altered by the revenue

authorities in favour of respondents No.4 and 5 in spite of the land forming part of the prohibited area under Section 22-A of the Registration Act, 1908.

4. Learned counsel for the appellants, however, submits that the main writ petition is posted to tomorrow for final hearing and pleadings are complete. There was no occasion for the learned writ court to modify the interim order and observe that respondents No.4 and 5 *prima facie* appear to be owners of the subject land.

5. Learned counsel for respondents No.4 and 5 both together opposed the maintainability of the instant appeal, as it is not a judgment deciding the final rights of the parties amenable to the jurisdiction of this Court. It is further submitted that the matter is going to be heard tomorrow. Therefore, there is no occasion for the appellants to rush to this Court in appeal.

6. On consideration of the rival submissions of the parties, we are of the view that since the main matter is posted to tomorrow for final hearing and the claims of the private parties on the subject land are dependent upon the outcome of hearing of the writ petition, at this stage,

this Court is not required to modify or interfere in the impugned interim order.

7. The writ appeal is accordingly disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. District Collector, Medchal-Malkagiri District, Telangana State
2. Tahsildar, O/o Tahsildar, Medchal Tahsil, Medchal District
3. Municipal Commissioner, Medchal Municipality, Medchal-Malkagiri District, Telangana State.
4. One CC to SRI PREM KUMAR POTHINA, Advocate [OPUC]
5. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI B.MAHENDER REDDY, Advocate [OPUC]
7. One CC to SRI M.RAMU, Advocate [OPUC]
8. Two CD Copies

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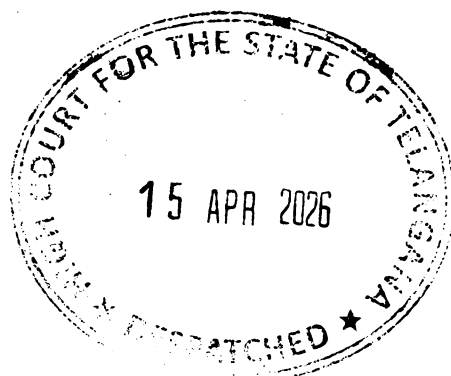
TKS 

HIGH COURT

DATED:09/03/2026

JUDGMENT

WA.No.279 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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